



2026:AHC:28639

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1904 of 2026

Lalit Mohan Singh Negi

.....Petitioner(s)

Versus

Union Of India And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Pundir, Rekha Pundir
Counsel for Respondent(s)	:	A.S.G.I., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Abhay Pandey (A/A 1568/2024) Advocate holding brief of Shri Ramesh Pundir, learned counsel for the petitioner and Sri S.K. Pal, learned Addl. Chief Standing Counsel, who appears for the State as well as Shri Shiv Kumar Pal, learned counsel for the respondents..

2. A preliminary objection has been raised by Shri S.K. Pal, learned Addl. Chief Standing Counsel that the order impugned dated 06.06.2025 has been passed by an authority stationed in Jammu & Kashmir and merely because the writ petitioner claims to be resident of Meerut does not vest jurisdiction over the matter in this Court. Reliance has been placed upon the decision in the case of ***Rajendra Kumar Mishra v. Union of India and others; 2005 (1) UPLBEC 108.***

3. Confronted with the same, the writ petitioner seeks to withdraw the present writ petition while preferring appropriate proceedings before the Court having jurisdiction.

4. Accordingly, the writ petition is **disposed off** granting liberty to the writ petitioner to prefer proceedings before the competent court of law having jurisdiction.

February 10, 2026

Ashu

(Vikas Budhwar,J.)